

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

SERVICE TAX APPEAL NO. 51574 OF 2018

(Arising out of Order-in-Appeal No. 275/SRM/JDR/2018 dated 08/03/2018 passed by COMMISSIONER (Appeals) OF CGST & CENTRAL EXCISE-JODHPUR)

**Rajasthan State Industrial Development &
Investment Corporation Ltd**

..... Appellant

VERSUS

**Commissioner of CGST &
Central Excise-Jodhpur**

..... Respondent

APPEARANCE:

Ms. Purvi Asati, Advocate of the Appellant

Shri K. Poddar, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: April 12, 2021

FINAL ORDER NO. __51342/2021__

JUSTICE DILIP GUPTA

In this appeal the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed.

(Dictated & pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**

Rekha